

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Ref: Docket No. 57/GT/2012

Date: 3.10.2012

To,

Shri S. K. Dube, Managing Director,
ONGC Tripura Power Company Limited,
6th Floor, A Wing,
IFCI Tower-61, Nehru Place,
New Delhi-110019

Sir,

Subject: **Docket No. 57/GT/2012**: Approval of tariff of Palatana Combined Cycle Gas Turbine Power Project (2 x 363.3 MW) for the period from COD of Unit-1 upto 31.3.2014

With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents/beneficiaries, latest by **25.10.2012**:

- a) The revised tariff claim has been furnished considering the anticipated date of commercial operation (COD) of Unit-I and Unit-II as 31.7.2012 and 31.10.2012, respectively. However, the tariff is claimed for the year 2012-13, after considering the combined capital cost of ₹3429.30 crore (i.e. estimated project capital cost). Therefore, the revision of tariff claim should be done from COD of Unit-I till COD of Unit-II, based on capital cost relevant to Unit-I only and for the period from COD of Unit-II till 31.3.2013 should be claimed based on combined capital cost as on COD of Unit-II.
- b) Since, the anticipated COD of Unit-I has elapsed, it is to be furnished as to whether Unit-I has been declared under commercial operation. Also, the revised tariff claim based on the actual dates of commercial operations of respective units, if any, may be furnished.
- c) Editable soft copy of the IDC calculations (with links) giving date of drawls and applicable interest rates, to be furnished.
- d) Copy of loan agreements.
- e) A year-wise statement of interest capitalization upto COD of respective units (as considered in petition), indicating the following:
 - i) Total interest for the period;
 - ii) Total interest capitalized to gross block as on respective CODs;
 - iii) Total interest lying in CWIP as on respective CODs; and
 - iv) Total interest charged to revenue during the period.

- f) Statement showing the applicable rate of interest over the period of loan showing the date of resets, if any.
- g) Form-9A & 9B with complete details as on COD of Unit-I, if financial statement has been audited as on that date.
- h) Audited financial statements as on COD of Unit-I.
- i) Wherever any charges (by whatever name called) in addition to the normal rate of interest for the purpose of calculating IDC or interest post-construction has been considered, the details of such charges along with documentary evidence, to be furnished.
- j) It is observed from Form-9 that the additional capital expenditure claimed is ₹384.86 lakh and ₹295.46 lakh for the period 2012-13 and 2013-14, respectively. However, no such impact has been considered while calculating the various components of annual fixed charges like return on equity, interest on loan and depreciation. The reasons for non consideration of this amount on the various components of annual fixed charges, to be furnished. Also, whether the additional capital expenditure claimed is over and above the Board of Director's approved project cost of ₹3429.30 crore, is to be clarified.
- k) In Form-9 the retention money as additional capital expenditure has been claimed. Thus, it appears that the capital cost of ₹3429.30 crore is inclusive of un-discharged liabilities as on COD of both the units. Therefore, the amount of un-discharged liabilities (asset-wise & party wise) included in the capital cost (as on COD of respective units) or additional capital expenditure claimed and the details of discharges of such liabilities, if any, during subsequent period needs to be furnished.
- l) Revised Form-11, showing asset-wise details.
- m) Revised Form-13, showing the year/period wise details of loans from COD of respective units till 31.3.2014.
- n) Form-7 shows that entire loan has been drawn out of PFC. However, as per Form-13 along with PFC loan, various other loans form part of actual loan portfolio. Clarification, along with revised Form-7 is required.
- o) The sum of cash expenditure shown in Form-14A is ₹19267.62 crore and is greater than the projected capital cost of ₹3429.30 crore. The reasons for such variations are to be furnished.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/clarification.

Yours faithfully,

Sd/-

(B. Sreekumar)
Deputy Chief (Law)